

MINISTRY OF FINANCE**(Department Of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 27th May, 2024

(INCOME-TAX)

S.O. 2106(E).—In exercise of the powers conferred by clause (ii) of the proviso to sub-section (3) of section 206CCA of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the Reserve Bank of India to be a person referred to in the said clause.

2. This notification shall come into force from the date of its publication in the Official Gazette.

[No. 46/2024 F. No 370142/8/2024-TPL]

KHUSHBOO LATHER, Under Secy.